

E FIR No.15644/2020  
PS Sarai Rohilla  
U/s 379/411 IPC  
State Vs. Karan Rachhoya S/o Sh Tirath Ram

18.09.2020

Through video conferencing

Bail application U/s 437 Cr.P.C on behalf of accused Karan Rachhoya  
S/o Sh Tirath Ram.

Present: Ld. APP for the state.  
Counsel for the accused.

Counsel for accused has submitted that accused is in JC since  
07.09.2020 and has been falsely implicated in the present case.

I have heard Ld counsel for the accused and perused the reply.

Recovery has already been effected. No useful purpose shall be  
served by keeping the accused in JC. Accordingly, accused Karan  
Rachhoya S/o Sh Tirath Ram is released on bail on furnishing personal bond in  
the sum of Rs.5000/- subject to the satisfaction of concerned Jail  
Superintendent . Accused Karan Rachhoya S/o Sh Tirath Ram be released  
from JC if not required in any other case.

Copy of the order be sent to jail through email  
[daksection.tihar@gov.in](mailto:daksection.tihar@gov.in) and also be uploaded on District Court Websites by  
the court coordinator and also be sent to the counsel for the accused on his  
email.

CHANDER  
MOHAN

Digitally signed by CHANDER  
MOHAN  
Date: 2020.09.18 05:05:43 -0700

(CHANDER MOHAN)

MM-04 (CENTRAL), DELHI 18.09.2020

e FIR No.302/2020  
PS Sarai Rohilla  
U/s 397/411 IPC

18.09.2020

Through Video Conferencing.

An application for release of mobile phone Redmi Note 4 (black colour) on superdari moved by applicant.

Present: Ld. APP for the state.  
Counsel for the applicant.

Argument heard.

It is submitted by counsel that applicant is the rightful owner of the mobile phone Redmi Note 4 (black colour) and the same is no more required for investigation purposes and therefore, the same be released to applicant on superdari.

In the report filed by IO/ SHO to the present application, it is submitted that the IO has no objection if the aforesaid mobile phone be released to applicant who is the rightful owner. In view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014 the aforesaid mobile phone be released to the applicant to the satisfaction of IO/SHO. The IO/SHO is further directed to take photograph of the aforesaid mobile phone from all angles and get the same signed on the rear by the applicant. The photograph /CD shall be filed along with the final report. IO is further directed to take the address proof of the applicant before releasing the mobile .

The application is disposed off accordingly, Copy of order be given dasti .

CHANDER MOHAN Digitally signed by  
CHANDER MOHAN  
Date: 2020.09.18  
05:02:25 +07'00'

(CHANDER MOHAN)  
MM-04 (CENTRAL),  
DELHI 18.09.2020